

(8)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2205/2000

Tuesday, this the 17th day of April, 2001

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (Admn.)

Mr. R.N.Goel,
S/O Sh. Chander Bhan
R/O H-19/56, Sector-7,
Rohini, Delhi-85.

Working as Private Secretary,
Ministry of External Affairs,
New Delhi-1.

(By Advocate: Shri M.K.Gupta)

..Applicant

VERSUS

1. Union of India
through its Foreign Secretary,
Ministry of External Affairs,
South Block,
New Delhi-1.

2. Sh. R.S.Jassal,
Joint Secretary (XP) & Enquiry Officer,
External Publicity Division,
Ministry of External Affairs,
Shastri Bhawan, New Delhi-1.

..Respondents

(By Advocate Shri M.K.Bhardwaj for Shri A.K.Bhardwaj)

O R D E R (ORAL)

By Hon'ble Shri Justice Ashok Agarwal:

Though disciplinary proceedings were initiated against the applicant vide office memorandum of 22.3.1994, no decision has so far been taken in the matter and proceedings seem to be ~~isolating~~ ^{oscillating} between the inquiry officer and the disciplinary authority. Having regard to the chequered history, ^{of the proceedings} we find that interest of justice will be duly met by disposing of the present OA by issuing the following directions:-

2. Inquiry Officer will hold a hearing in respect of the present disciplinary proceedings at 11.30 AM on

(a)

(2)

08.5.2001 on which date the said inquiry officer will afford a personal hearing both to the presenting officer as also to the delinquent officer. Based on the said hearing, inquiry officer will submit his report along with a copy to the applicant on or before 15.5.2001. Applicant will be entitled to submit his representation against the report on or before 22.5.2001. Disciplinary authority in turn will pass final orders on or before 29.5.2001. It goes without saying that in case the decision of the disciplinary authority goes adverse to the applicant, he will be entitled to take such steps as is available to him as per rules. He will also be entitled to agitate ^{all} the question which have been raised in the present OA. as also others which may become available to him.

3. Present OA is disposed of with the aforesaid directions with no order as to costs.

SK(RB)

(S.A.T. Rizvi)
Member (A)

/sunil/

ASHOK AGARWAL

(Ashok Agarwal)
Chairman